

IN THE INCOME TAX APPELLATE TRIBUNAL "SMC"
(Virtual Court Hearing), BENCH KOLKATA

Before Sri Sanjay Garg, Judicial Member

I.T.A. No.1666/Kol/2019
Assessment Year: 2014-15

Mr. Bappaditya Raychaudhury.....Appellant
BD-153, Salt Lake City,
Sector-1, Kolkata
[PAN:AFKPR8357Q]

vs.

ACIT, Circle-60, KolkataRespondent

Appearances by:

None appeared on behalf of the appellant.

Shri Jayanta Khanra, JCIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing : June 21, 2021

Date of pronouncing the order : June 21, 2021

ORDER

The present appeal has been preferred by the assessee against the order dated 13.05.2019 of the Commissioner of Income Tax (Appeals)-18, Kolkata [hereinafter as 'CIT(A)'].

2. The Id. Counsel for the assessee, at the outset, has submitted that the assessee has settled the matter under Vivad Se Vishwas Scheme, 2020 launched by the Department. He, therefore, wish to withdraw the aforesaid appeal. Under the circumstances, I allow the assessee to withdraw the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 21.06.2021.

Sd/-

[SANJAY GARG]
JUDICIAL MEMBER

Dated: 21.06.2020.

RS

Copy of the order forwarded to:

1. Mr. Bappaditya Raychaudhury
2. ACIT, Circle-60, Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Sr.PS/D.D.O, Kolkata Benches